

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 903/(MAH)/2017
CA No.

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: CKP Products Ltd.
V/s.
Naturon Healthcare Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
(23)	Nihar P. Mantradi	Adv for the Petitioner	
	Pravin D. Kulkarni	Adv for the Respondent	

ORDER

C.P. NO. 903/I & BC/NCLT/MB/MAH/2017

1. None present from the side of the Respondent Debtor. From the side of the Petitioner, Ld. Counsel stated that on the last occasion the Learned Representative of the Corporate Debtor had given an undertaking to settle the debt amount by making the payment. However, no such payment has been made so far.

2. An objection has been filed from the side of the Respondent Debtor on 27th September, 2017 raising technical issues; however, the Learned Counsel of the Petitioner has pleaded that the Notice of Demand was served as prescribed, but no objection was raised within the stipulated time by the Respondent. Therefore, objections, if any, are barred by the I & B Code itself and deserves to be rejected.

3. In the absence of the Respondent Debtor, it is decided to give one more opportunity; otherwise, the Petition shall be decided as per the provisions of the I & B Code. The Petitioner has also placed Form No.2 i.e. Consent of IRP.

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4. Adjourned to **15th November, 2017**. The Petitioner shall intimate the next date of hearing to the Respondent by any mode of service.

SD/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 17.10.2017

vkr

SD/-

M.K. Shrawat
Member (Judicial)